

is mentioned here also in the telegram. We have no additional information. If you so like, I can read out its contents.

Mr. Speaker: Yes.

Shri Lal Bahadur Shastri: "Train arrived Tundla 01 with RMS compartment locked from both sides. Government Railway Police and doctor called for. Compartment opened and two RMS employees—Bhagwan Singh, Mail Guard and Shivsaran Lal, Porter found stabbed and dead. RMS van detached. Case made over to Government Railway Police for investigation. Details of losses not available at present."

Shri Braj Raj Singh: When did it happen? My information is that it happened on the night of 11th March. It is three days and the hon. Minister has not got information. Tundla is only 100 miles from here.

Mr. Speaker: The point is that it should be information from a reliable quarter. The official source says that this was done only at the Tundla Station. Till then it had been locked. It will be a proper thing for inquiry whether the R.M.S. van was locked at the previous station, because at each place the parcels have to be handed over. If that had been locked they would have noticed there. These are all matters which will be certainly gone into. The hon. Minister is not in a position to say anything else. He has read out the official information. All possible steps will be taken because some passengers are affected. Mail sorters and others have to go. There special care will be taken in regard to the investigation and this matter may be communicated to the House as and when further details come. Most effective measures must be taken. With these remarks.....

Shri Braj Raj Singh: It may be held over till the other day.

Mr. Speaker: How long?

Shri Braj Raj Singh: For the 17th.

Mr. Speaker: No, no. With these remarks that with respect to this matter which occurred recently, the hon. Minister will communicate to the House from time to time such information as may be available.

Shri Raghunath Singh: My Short Notice Question is there. It may be answered after three days.

Mr. Speaker: I shall see. If within three days any more information is available, the hon. Minister will tell us. If not, I will bring it up a week hence. I am not called upon to give my consent. There is no good pursuing this matter or giving consent to the adjournment motion.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF THE INDIAN RARE EARTHS (PRIVATE) LTD.

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon): Sir, on behalf of the Prime Minister and Minister of External Affairs and Finance and also in charge of the Department of Atomic Energy, Shri Jawaharlal Nehru, I beg to lay on the Table, under sub-section (1) of section 639 of the Companies Act, 1956, a copy of the Annual Report of the Indian Rare Earths (Private) Limited, along with the Audited Accounts for the year 1956-57.

[Placed in Library. See No. Lt-594/58]

STATEMENTS SHOWING ACTION TAKEN BY GOVERNMENT ON ASSURANCES

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): Sir, I beg to lay on the Table a copy of each of the following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various sessions of Second Lok Sabha shown against each:—

- (1) First Statement Fourth Session, 1958

[Shri Satya Narayan Sinha]

- (2) Supplementary
Statement No. III
1957.
- (3) Supplementary
Statement No. IX Second
Session, 1957.
- (4) Supplementary
Statement No. X First Ses-
sion, 1957.

[See Appendix V, annexure Nos. 42, 43,
44, and 45]

**EXPLANATORY MEMORANDUM ON THE
ACTION TAKEN ON THE RECOMMENDATION
OF THE SECOND FINANCE COMMISSION**

The Deputy Minister of Finance
(Shri B. B. Bhagat): Sir, I beg to lay
on Table, under Article 281 of the
Constitution, a copy of the Explanatory
Memorandum on the action taken on
the recommendation of the Second
Finance Commission relating to loans
to State Governments.

[Placed in Library. See No. Lt. 599/
58]

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the
following messages received from the
Secretary of Rajya Sabha:—

- (i) 'In accordance with the provi-
sions of sub-rule (6) of Rule
162 of the Rules of Procedure
and Conduct of Business in the
Rajya Sabha, I am directed to
return herewith the Appropria-
tion (Railways) Bill, 1958,
which was passed by the Lok
Sabha at its sitting held on the
8th March, 1958, and transmit-
ted to the Rajya Sabha for its
recommendations and to state
that this House has no recom-
mendations to make to the
Lok Sabha in regard to the
said Bill.'
- (ii) 'I am directed to inform the
Lok Sabha that the Rajya
Sabha, at its sitting held on
the 12th March, 1958, has

passed the enclosed motion
referring the Public Premises
(Eviction of Unauthorised Occu-
pants) Bill, 1958 to a Joint
Committee of the Houses and
to request that the concurren-
ce of the Lok Sabha in the
said motion and the names of
the Members of the Lok Sabha
to be appointed to the said
Joint Committee may be
communicated to this House.

MOTION

"That the Bill to provide for the
eviction of unauthorised occupants
from public premises and for cer-
tain incidental matters be referred
to a Joint Committee of the
Houses consisting of 45 members;
15 members from this House,
namely:—

1. Shri P. N. Saprú
2. Shri Har Prasad Saksena
3. Shri P. S. Rajagopal Naidu
4. Shrimati Yashoda Reddy
5. Shri Ram Sahai
6. Shri Rajabhau Vithalrao
Dangre
7. Shri Onkar Nath
8. Shri Jugal Kishore
9. Shri Maheswar Naik
10. Syed Mazhar Imam
11. Shri S. C. Deb
12. Shri Naraindas Rattanmal
Malkani
13. Shri V. Prasad Rao
14. Shri Narsingrao Balbhimrao
Deshmukh
15. Shri Theodore Bodra and 30
members from the Lok Sabha;

that in order to constitute a
meeting of the Joint Committee
the quorum shall be one-third of
the total number of members of
the Joint Committee;

that in other respects, the Rules
of Procedure of this House relat-
ing to Select Committees shall